

(2) It shall have the like extent as the Principal Act.

(3) It shall come into force at once.

2. Amendment of section 66.—For sub-sections (1) and (2) of section 66 of the Principal Act, the following shall be substituted, namely:—

“(1) The Middle Vernacular Schools maintained and aided by the Local Boards, when recognised as Basic Schools under the Assam Basic Education Act, 1954 (Assam Act XXVI of 1954), shall be under the charge of the authorities set up under that Act. The Boards shall be guided by provisions contained in that Act and rules and orders thereunder in the discharge of their liability in respect of Basic Education.

(2) Subject to as aforesaid, the Board may, with its consent, be charged by the State Government with, and made responsible for, the establishment, maintenance and management of any other schools or class of schools, other than Basic Schools, within the jurisdiction of the Local Board. Subject to the approval of the State Government the Board may make grants-in-aid to any such schools, whether they are under public or private management.”

ASSAM ACT XXXVII OF 1954

THE ASSAM TAXATION (ON GOODS CARRIED BY ROADS OR INLAND WATERWAYS) (AMENDMENT) ACT, 1954

(Passed by the Assembly)

(Received the assent of the Governor of Assam on the 10th December 1954)

[Published in the *Assam Gazette*, dated the 15th December 1954]

An

Act

to amend the Assam Taxation (On goods carried by roads or inland waterways) Act, 1954

Preamble.—WHEREAS it is expedient to amend the Assam Taxation (On goods carried by roads or inland waterways) Act, 1954 (Assam Act XIII of 1954), hereinafter called the Principal Act, in the manner hereinafter appearing ;

It is hereby enacted in the Fifth Year of the Republic of India as follows:—

1. Short title, extent and commencement.—(1) This Act may be called the Assam Taxation (On goods carried by roads or inland waterways) (Amendment) Act, 1954.

(2) It shall have the like extent as the Principal Act.

(3) It shall be deemed to have come into force from the date on which the Principal Act came into force.

2. Amendment of Section 2 of Assam Act XIII of 1954.—After item (5) of Section 2 of the Principal Act, the following shall be inserted as item (6) and the existing items (6), (7), (8), (9), (10), (11), (12), (13) and (14) shall respectively be renumbered as items (7), (8), (9), (10), (11), (12), (13), (14) and (15):—

“(6) ‘Jute’ means the fibre of the plant known botanically as belonging to the GENUS *CORCHORUS*, and includes all the species of that GENUS whether known commonly as PAT, KOSTA, NALIA or by any name, and also means the plant known botanically as *HIBISCUS CAUNABINUS* and commonly as MESTA”.